

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 457 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

.... APPLICANT

VERSUS

M/S. ASHISRBAD STONE . &ORS.

.... RESPONDENTS

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|---------|-----------------------------------------------------------------------------------------------------------------------------------------------------|-------|
| 1. | Affidavit on behalf of U.P. Pollution Control Board. | |
| 2. | <u>ANNEXURE-R/1</u> True copy of the Compliance Report alongwith its respective annexure and action Plan utilization of Environment Compensation | |

NEW DELHI

DATED: 09.11.2024

(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board,

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

(M.) 9810252518

Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 457 of 2024



IN THE MATTER OF:

Sampurna Nand

.... Applicant

Versus

M/s Ashirwad Stone & Ors.

.... Respondents

AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE TO THE
ORDER DATED 25.09.2024 PASSED BY THIS HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI.

I, Reetesh Kumar Tewari S/o Shri J. N. Tewari, aged about 50 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:



I say that I am the Regional Officer of the Respondent in the present case and as such being conversant with the facts and circumstances of the present case, am competent to swear this affidavit.

2. That present matter is about illegal mining and blasting causing severe environmental pollution on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh.
3. That vide its order dated 25.09.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has directed the UPPCB to further verify the factual position and submit its report regarding due compliance with UPPCB/CPCB guidelines and consent conditions giving requisite details. This Hon'ble Tribunal further directs the UPPCB to submit report regarding steps taken for recovery of the amount of the environmental compensation and in case the same has been deposited by respondent no. 1 or recovered from him, to file an action plan regarding utilization of environmental compensation deposited with it for protection and improvement of environment in the vicinity of/area surrounding the stone crushing unit of respondent no. 1.
4. That in compliance to the order dated 25.09.2024 passed by this Hon'ble Tribunal and to verify the compliance status of Consent to Operate (CTO) issued to M/s M/s Ashirwad Stone (Previous Name M/s Ashirwad Stone Works), Bhgautidei, Patihatta, Chunar,



(Handwritten signature)

Mirzapur, the officials of the UPPCB have conducted the field visit of aforesaid Stone Crusher Unit on 05.11.2024. The detailed Compliance Report alongwith its respective annexure is being attached herewith as Annexure R/1.

- 5. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.
- 6. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

Verified at 11/11 ^{NOTARY} on this the 9/11 ^{NOTARY} day of November 2024 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT



Swear and Verifies before me.

9/11/24
NOOR JAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 1004278

I know & identify the deponent/Executant who has signed/ put his T.I. before me.

S. J. K. ...
Reg. No. 60431999
6043/1999

Compliance Report in pursuant to order dated 25.09.2024 passed by Hon'ble NGT in the matter of O.A. No.457/2024 Sampurna Nand Versus M/s Ashirwad Stone & Ors.

Hon'ble NGT vide its Order dated 25.09.2024 in the matter of Original Application No. 457/2024 Sampurna Nand Versus M/s Ashirwad Stone & Ors. , instructed the following:-

....."11. UPPCB is directed to further verify the factual position and submit its report regarding due compliance with UPPCB/CPCB guidelines and consent conditions giving requisite details particularly regarding compliance with the aspects highlighted above.

12. It may be observed here as per status report dated 04.05.2024 that amount of environmental compensation has not been deposited by respondent no. 1 with UPPCB.

13. UPPCB is directed to submit report regarding steps taken for recovery of the amount of the environmental compensation and in case the same has been deposited by respondent no. 1 or recovered from him, to file an action plan regarding utilization of environmental compensation deposited with it for protection and improvement of environment in the vicinity of/area surrounding the stone crushing unit of respondent no. 1.

14. Report be filed at least one week before the date of hearing hereby fixed.

15. List on 12.11.2024 for further consideration....."

In Compliance of above directions of hon'ble NGT, to verify the compliance status of CTO issued to M/s M/s Ashirwad Stone (Ex Name M/s Ashirwasd Stone Works), Bhgautidei, Patihatta, Chunar, Mirzapur. UPPCB officials have conducted the field visit of afforesais Stone Crusher Unit on dated 05.11.2024. The detailed inspection report is annexed as (Annexure No.1).

- i. UPPCB has issued CTO to afforesaid Stone Crusher unit vide ref. no. 105992/UPPCB/Sonebhadra(LAB)/CTO/air/Mirzapur/2020 dated 17.12.2020 & 105997/UPPCB/Sonebhadra(LAB)/CTO/water/Mirzapur/2020dated 17.12.2020 (Copy of CTO are annexed as (Anneure no.2).

- ii. Compliance Status of Conditions imposed in Consent to Operate (CTO) Air & Water issued to said industry are annexed as (Annexure No.3).
- iii. UPPCB has imposed the environmental compensation on the said stone crusher Unit for past violation and defaulting days vide Ref. no.H07234/C-2/NGT-67/224 dated 19.02.2024 , which amount has not deposited by the industry.(Annexure no.4)
- iv. Further, regarding deposition of Environmental Compensation imposed on said Stone Crusher unit UPPCB had issued notice to M/s Ashirwad Stone (Ex Name M/s Ashirwad Stone Works), Bhgautidei, Patihatta, Chunar, Mirzapur vide ref. no.G0974/C-372/Mzp/2024 dated 05.11.2024 (Annexure no.5)
- v. Action plan regarding utilization of environmental compensation deposited with it for protection and improvement of environment in the vicinity of/area surrounding the stone crushing unit of is annexed as (Annexure No.6)

The above Compliance report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

Dated: 06.11.2024

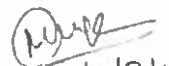

9.11.2024
Ritesh Kumar Tiwari
Regional Officer
U.P.P.C.B
Sonbhadra


मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-457/2024 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य प्रकरण मेसर्स आर्शिवाद स्टोन (पूर्वनाम-मेसर्स आर्शिवाद स्टोन वर्क्स), ग्राम-भगौतीदेई, पो0-पटिहट्टा, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध विचाराधीन वाद के सम्बन्ध में अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित उद्योग मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-457/2024 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य प्रकरण में आचक्रादित है। उद्योग का अद्यतन निरीक्षण दिनांक-05.11.2024 को अधोहरस्ताक्षरी द्वारा किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री आशीष गुंशी उपस्थित थे। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है-


1. उक्त उद्योग ग्राम-भगौतीदेई, पो0-पटिहट्टा, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर पर स्थापित है। उद्योग का जिओ को-आर्डिनेट्स 25.048116-अक्षांश एवं 82.979781-देशान्तर है। निरीक्षण के समय उद्योग बन्द पाया गया। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उद्योग का संचालन लगभग 1 माह 15 दिन से बन्द है।
2. उद्योग द्वारा कच्चे माल के रूप में स्टोन बोल्टर्स का प्रयोग कर विभिन्न साईज की स्टोन ग्रेट्स का उत्पादन किया जाता है। उद्योग की स्टोन ग्रेट की उत्पादन क्षमता 9600 टन/वर्ष सूचित है।
3. निरीक्षण के समय उद्योग के संयंत्र यथा-प्राइमरी 'जॉ' क्रशर, सेकेंड्री 'जॉ' क्रशर, वाइब्रेटिंग स्क्रीन्स, कन्वेयर बेल्ट्स के अन्तिम छोर कवर्ड पाये गये। डस्ट उत्सर्जन के स्रोत यथा-कन्वेयर बेल्ट्स के अन्तिम छोरों पर कैनवास क्लथ/टेलिस्कोपिक सूट की स्थापना निरीक्षण के समय नहीं पायी गयी।
4. निरीक्षण के समय उद्योग में कन्वेयर बेल्ट्स के अन्तिम छोरों पर वॉटर स्प्रिंकलिंग की व्यवस्था स्थापित पायी गयी।
5. उद्योग परिसर के कुछ भाग पर डस्ट की परत जमी होने के कारण मेटल रोड/कंक्रीट रोड का सत्यापन नहीं किया जा सका एवं अवशेष भाग पर मेटल/कंक्रीट रोड का निर्माण नहीं पाया गया।
6. निरीक्षण के समय उद्योग परिसर के आंशिक भाग पर पौधों का रोपण पाया गया। राज्य बोर्ड के आदेश दिनांक-16.02.2018 के अनुपालन में सहमति शर्तों के अनुरूप उद्योग परिसर में हरित पट्टिका विकसित नहीं पायी गयी।
7. उद्योग में विद्युत आपूर्ति हेतु 180 कॅवी0ए0 क्षमता का एक अदद डी0जी0 सेट स्थापित पाया गया। डी0जी0 सेट के संचालन के फलस्वरूप उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु इकजॉस्ट पाइप की ऊंचाई राज्य बोर्ड द्वारा निर्धारित मानकों के अनुरूप निरीक्षण के समय स्थापित पायी गयी।
8. उद्योग को ओ0सी0एम0एम0एस0 के संदर्भ संख्या-105997/UPPCB/Sonebhadra(LAB)CTO/water/MIRZAPUR/2020 दिनांक-17.12.2020 के द्वारा सहमति जल एवं संदर्भ संख्या-105992/UPPCB/Sonebhadra(LAB)CTO/air/MIRZAPUR/2020 दिनांक-17.12.2020 के द्वारा सहमति वायु निर्गत है। सहमति जल एवं वायु की वैधता अवधि दिनांक-31.07.2025 तक है।
9. बोर्ड मुख्यालय के पत्र संख्या-एच07234/सी-2/एनजीटी-67/24 दिनांक-19.02.2024 द्वारा उद्योग के विरुद्ध रू0 706250/- (सात लाख छः हजार दो सौ पचास रुपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। कार्यालय अभिलेखानुसार उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति जमा करने के सम्बन्ध में सूचना इस कार्यालय को प्राप्त नहीं है। कार्यालय के संदर्भ संख्या-जी0974/सी-372/एमजेडपी/2024 दिनांक-05.11.2024 के द्वारा पर्यावरणीय क्षतिपूर्ति जमा किये जाने के साक्ष्य प्रस्तुत करने हेतु पत्र प्रेषित किया गया है (छायाप्रति संलग्न)।
10. निरीक्षण के समय उद्योग की कम्प्लायन्स स्टेट्स की चेकलिस्ट संलग्न है।
11. निरीक्षण के समय उक्त उद्योग के लिये गये फोटोग्राफ्स संलग्न है:-

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


06/11/24
(मनोज कुमार)
फील्ड अटेन्डेन्ट


06/11/2024
(सुशील कुमार)
सहायक वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी महोदय,


8.11.24
Ro

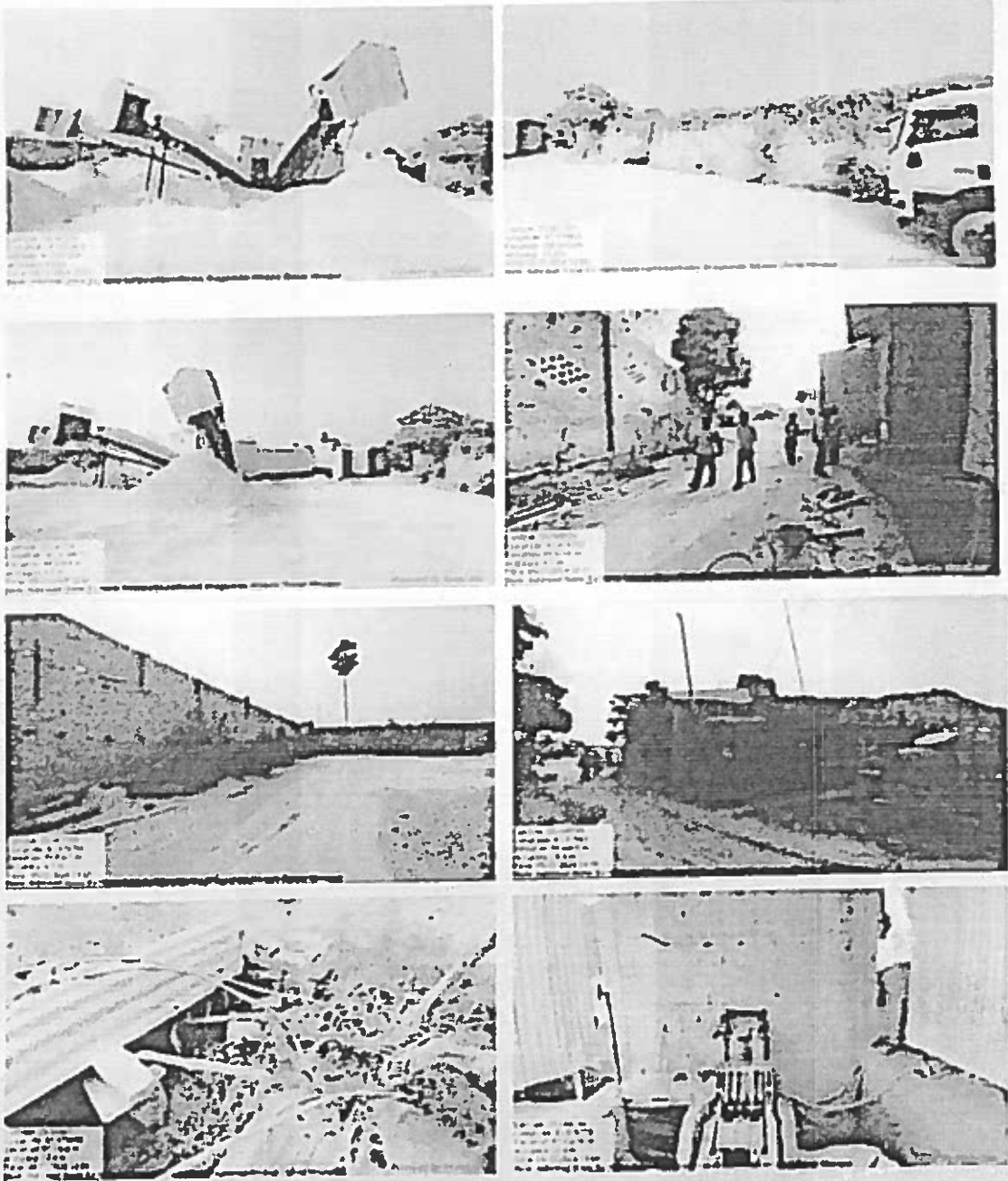
Compliance Status Checklist for Stone Crushers Dated - 05/11/2024
 M/S. ~~As~~ Astirwad Stone (Ex. Name M/S - Astirwad Stone Works)
 Vill - Bhagautilaj Post - Patthalka Pargana - Bhagwad Teh-Chunor, Mirzapur

| S. No. | Activity | Status (Yes/No) | If no, then timeline |
|--------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------|----------------------|
| 1 | Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers. | Yes | |
| 2 | Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. | Yes | |
| 3 | All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust. | No | |
| 4 | Covering of all belt conveyers. | Yes | |
| 5 | Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'. | No | |
| 6 | A minimum 12 ft high metal sheet barricading or boundary wall. | Yes | |
| 7 | Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points | Yes | |
| 8 | The metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust. | Yes | |
| 9 | Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises | No | |
| 10 | Dense Green belt / Miyawaki afforestation along the boundary wall. | | |
| 11 | The dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system | Yes Water sprinklers | |
| 12 | The arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts. | NA | |
| 13 | Arrangement of Covering while transportation and storage of final product / material. | Yes NA | |
| 14 | The stretches of the main highways passing in the vicinity of the stone crushers area are metalled. | No | |
| 15 | The approach and link roads in the stone crushers area are metalled. | No | |
| 16 | Quarterly Ambient Air Monitoring through UPPCB on paid basis | No | |

Remarks - Stone Crusher is closed from last 1.5 months (as per representative of Stone crusher)

AK

ASO



Site photographs of M/s Ashirwad Stone (Ex Name M/s Ashirwasd Stone Works),
Bhgautidei, Patihatta, Chunar, Mirzapur



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ नम्बर-

Ref.No.: G0974/C-372/M2P/2024

दिनांक:-

Date: 05/11/2024

सेवा में,

मेसर्स आशिर्वाद स्टोन वर्क्स (पूर्वनाम-मेसर्स आशिर्वाद स्टोन वर्क्स),
ग्राम-भगौती देई, पोस्ट-पटिहट्टा, परगना-भगवत, तहसील-चुनार,
जनपद-मीरजापुर।

विषय:- आपके इकाई के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्र संख्या-H07234/C-2/NGT-67/24 दिनांक-19.02.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पत्र द्वारा आपकी इकाई के विरुद्ध रू० 7,06,250/- (सात लाख छ हजार दो सौ पचास रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। उक्त के जमा किये जाने सम्बन्धी सूचना इस कार्यालय को उपलब्ध नहीं है।

उपरोक्तानुसार आपको निर्देशित किया जाता है कि इकाई के विरुद्ध जारी पर्यावरणीय क्षतिपूर्ति रू० 706250/- की धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड के निर्धारित बैंक के खाता संख्या में जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें, अन्यथा की दशा में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भाँति वसूली की कार्यवाही हेतु पत्र अग्रसारित कर दिया जायेगा, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

संलग्नक:-यथोपरि।

भवदीय,

(अनंदेश कुमार तिवारी)
क्षेत्रीय अधिकारी
ज०

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, मीरजापुर को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
ज०



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 105992/UPPCB/Sonebhadra(LAB)/CTO/nir/MIRZAPUR/2020

Dated : 17/12/2020

To ,

Shri ANITA SINGH (PROPRITOR)
 M/s M/S ASHIRWAD STONE (Ex. Name M/S ASHIRWAD STONE WORKS)
 Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-
 Mirzapur.MIRZAPUR,231304
 MIRZAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. M/S ASHIRWAD STONE (Ex. Name M/S ASHIRWAD STONE WORKS)

Reference Application No. 9704015

Dated : 17/12/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s M/S ASHIRWAD STONE (Ex. Name M/S ASHIRWAD STONE WORKS). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 16/12/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
 This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Radhey Shyam
Digitally signed by Radhey Shyam
 Date: 2020.12.17 15:44:48 +05:30
REGIONAL OFFICER

Enclosed : As above
 (condition of consent):

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2), U. P. POLLUTION CONTROL BOARD,LUCKNOW

REGIONAL OFFICER

U.P. Pollution Control Board

Dated : 17/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grits & Stone Dust-9,600 MT/YEAR.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|------------------------------|-------------------------|--------------|-----------|--------------------|-----------------------------------------------------------------------|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | PROCESS EMISSION | NIL | 0 | Particulate Matter | COVERING OF ALL PROCESS EMISSION SOURCES AND REGULAR WATER SPRINKLING |
| 2 | D.G. Set 180 KVA-01 no. | Diesel | 0 | Particulate Matter | 2.5 meter above from nearest roof top of the building |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|---------------------------------|----------|--------------------|--------------------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 0 | Particulate Matter | 600 MICRO GRAM PER CUBIC METER |
| 2 | 1 | Particulate Matter | 750 mg/Nm ³ |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

.....SPECIFIC CONDITIONS OF C.T.O (AIR).....

1. This consent to operate is granted for M/s ASHIRWAD STONE (FORMERLY NAME M/S ASHIRWAD STONE WORKS), VILLAGE-BHAGAUTIDEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-9,600 MT/YEAR (Co-ordinates of the industry 25.048116 Latitude and 82.979781 Longitude).
2. This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
4. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year.
5. The industry shall comply the following points:-
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product. 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Mask etc. to the workers for their safety.
 - XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m³ as prescribed under E(P) Act, 1986.
 - XIII. Industry shall cover both Jaw Crusher and material discharge point with canvas fabric bags.
 - XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher.
 - XV. Industry shall comply the all directions issued by Board under Mirzapur Action Plan.
6. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
7. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
8. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.
9. The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.
10. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.
11. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
12. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.

13. The DG set should have minimum stack height 0.2x under root KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.

14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.

15. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.

16. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.

17. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.

18. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.

19. Industry shall comply the all conditions mentioned in previous C.T.E/C.T.O's issued by board.

20. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.

21. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.

22. Industry shall comply the affidavit dated 19.10.2020 submitted with application form.

23. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.

24. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

25. This consent order will not affect the acceptance or order of any other department.

26. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2020.12.17 15:49:25 +05:30'

REGIONAL OFFICER



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831. Fax:0522-2720764. Email: info@uppcb.com. Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 105997/U PPCB/Sonebhadra(LAB)/CTO/water/M
 IRZAPUR/2020

Dated : 17/12/2020

To .

Shri ANITA SINGH (PROPRITOR)
 M's M S ASHIRWAD STONE (Ex. Name M/S ASHIRWAD STONE WORKS)
 Village-Bhagautidei. Post-Patihatta. Pargana-Bhagwat, Tehsil-Chunar, District-
 Mirzapur.MIRZAPUR.231304
 MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. M/S ASHIRWAD STONE (Ex. Name M/S ASHIRWAD STONE WORKS)

Reference Application No :9704637

Dated :17/12/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. M/S ASHIRWAD STONE (Ex. Name M S ASHIRWAD STONE WORKS) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure .in refrence to their foresaid application .
2. This consent is valid for the period from 16/12/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Radhey Shyam Digitally Signed by Radhey Shyam
Date 2020.12.17 15:46:37 +05:30'

REGIONAL OFFICER

Enclosed : As above
 (condition of consent):

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2), U. P. POLLUTION CONTROL BOARD,LUCKNOW

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.M/S ASHIRWAD STONE (Ex. Name M/S ASHIRWAD STONE WORKS) vide

Consent Order No. 9704637/ Water

Dated : 17/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grits & Stone Dust-9,600 MT/YEAR.

2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|----------------------------|------------------|--------------------------------|----------------------------------------|
| S.No | Kind of Effluent | Maximum daily discharge.Kl/day | Treatment facility and discharge point |
| 1 | Domestic | Closed Drain | Septic Tank |
| 2 | Industrial | NIL | ETP |
| 3 | Domestic | 1.0 KLD | Septic Tank |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|-------------------|-----------------------|------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 1.0 Kl/day |

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|---------------------|-----------|----------|
| S.No | Parameter | Standard |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

.....SPECIFIC CONDITIONS OF C.T.O. (Water)

1. This consent to operate is granted for M/s ASHIRWAD STONE (FORMERLY NAME M/S ASHIRWAD STONE WORKS), VILLAGE-BHAGAUTIDEL, POST-PATHHATTA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-9,600 MT/YEAR (Co-ordinates of the industry 25.048116 Latitude and 82.979781 Longitude)
2. This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year.
5. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
6. The industry shall not increase its production/production capacity without the written permission/NOC from the board.
7. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
8. The industry shall not discharge any trade effluent.
9. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.
10. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
15. The industry shall comply on the following points before start of production: -
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, masks etc. to the workers for their safety.
 - XII. The above equipment and specifications should be primarily and compulsorily enforced on stone crusher.
 - XIII. Industry shall comply the all directions issued by board under Mirzapur Action Plan
16. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
17. The operation of the industry should be in the way that the process emission generated from the

industry should not affect the surrounding environment and population.

18. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

19. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

20. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.

22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.

23. Industry shall comply the affidavit dated 19.10.2020 submitted with application form.

24. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.

25. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.

26. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

27. This consent order will not affect the acceptance or order of any other department.

28. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2020.12.17 15:47:05 +05'30'
REGIONAL OFFICER

➤ Compliance Status of Conditions imposed in Consent to Operate (CTO)

Air issued to said industry are as follows:-

| S.No. | Specific conditions imposed in CTO issued on dated- 17.12.2020 | Complain Status/ Remark |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------|
| 1. | This consent to operate is granted for M/s ASHIRWAD STONE (FORMERLY NAME M/S ASHIRWAD STONE WORKS), VILLAGE-BHAGAUTIDEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-9,600 MT/YEAR (Co-ordinates of the industry 25.048116 Latitude and 82.979781 Longitude). | Complying |
| 2. | This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void. | Complying |
| 3. | The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. | Complying |
| 4. | The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year. | Non-Complying |
| 5. | The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher. VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure. | Complying Non-Complying Complying Non-Complying Partially Complying Partially Complying |

| | | |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| | <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Mask etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m³ as prescribed under E(P) Act, 1986.</p> <p>XIII. Industry shall cover both Jaw Crusher and material discharge point with canvas fabric bags.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher.</p> <p>XV. Industry shall comply the all directions issued by Board under Mirzapur Action Plan.</p> | <p>Partially Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Non-Coplying</p> <p>Non-Complyiing</p> <p>Partially Complying</p> <p>Partially Complying</p> |
| 6. | A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf . | Partially Complying |
| 7. | Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated. | Partially Complying |
| 8. | The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population. | Partially Complying |
| 9. | The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field. | Partially Complying |
| 10. | The operation of the industry and the installed air pollution control | Partially |

| | | |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------|
| | system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board. | Complying |
| 11. | The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way. | Partially Complying |
| 12. | The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honourable High Court, Honourable National Green Tribunal and Honourable Supreme Court. | Complying |
| 13. | The DG set should have minimum stack height 0.2x under root KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board. | Complying |
| 14. | The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times. | Partially Complying |
| 15. | This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB. | Partially Complying |
| 16. | Industry shall be operated in such a manner that ambient air quality should not be adversely affected. | Non-Complying |
| 17. | The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board. | |
| 18. | Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board. | Partially Complying |
| 19. | Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended. | Partially Complying |
| 20. | Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month. | Non-Complying |
| 21. | Industry shall comply the affidavit dated 19.10.2020 submitted with application form | Partially Complying |

| | | |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
| 22. | The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled. | Complying |
| 23. | If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period. | Complying |
| 24. | This consent order will not affect the acceptance or order of any other department. | Complying |
| 25. | This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month. | Complying |

- i. Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

| S.No. | Specific conditions imposed in CTO issued on dated- 17.12.2020 | Complain Status/ Remark |
|-------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------|
| 1. | This consent to operate is granted for M/s ASHIRWAD STONE (FORMERLY NAME M/S ASHIRWAD STONE WORKS), VILLAGE-BHAGAUTIDEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-9,600 MT/YEAR (Co-ordinates of the industry 25.048116 Latitude and 82.979781 Longitude). | Complying |
| 2. | This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void. | Complying |
| 3. | The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974. | Partially Complying |
| 4. | The industry shall submit audited balance sheet/certificate of C.A. to | Non-Complying |

| | | |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------|
| | this office for verification of consent fee in every year. | |
| 5. | The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times. | Partially Complying |
| 6. | The industry shall not increase its production/production capacity without the written permission/NOC from the board. | Complying |
| 7. | The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit. | Complying |
| 8. | The industry shall not discharge any trade effluent. | Complying |
| 9. | The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, HonourableOver site Committee, HonourableHigh Court, HonourableNational Green Tribunal and HonourableSupreme Court. | Complying |
| 10. | The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression. | Complying |
| 11. | Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void. | Complying |
| 12. | This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint. | Complying |
| 13. | Industry shall dispose the hazardous waste through authorized recyclers/TSDF. | Complying |
| 14. | Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. | Partially Complying |
| 15. | The industry shall comply on the following points before start of production: - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary wall shall | Complying Non-Complying Complying Non-Complying Partially Complying |

| | | |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| | <p>be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. Industry shall comply the all directions issued by board under different Action Plans.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p> | <p>Complying</p> <p>Partially Complying Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Partially Complying Partially Complying</p> <p>Partially Complying</p> |
| 16. | Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated. | Partially Complying |
| 17. | The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population. | Partially Complying |
| 18. | The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field. | Partially Complying |
| 19. | The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board. | Partially Complying |
| 20. | The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way. | Partially Complying |
| 21. | Industry shall comply the all conditions mentioned in previous | Partially Complying |

| | | |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------|
| | CTE/CTO's issued by board. | |
| 22. | Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month. | Complying |
| 23. | Industry shall comply the affidavit dated 19.10.2020 submitted with application form. | Partially Complying |
| 24. | Industry shall abstract ground water with the valid permission (NOC) of the competent Authority. | Non-Complying |
| 25. | The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled. | Complying |
| 26. | If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period. | Complying |
| 27. | This consent order will not affect the acceptance of directions/orders of any other departments. | Complying |
| 28. | This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month. | Partially Complying |



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ क्र०

Ref No / 107234 / C-2/NGT-67/24

संख्या में

दिनांक

Date: 19-02-2024

M/S ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS),
BHAGAUTI DEL. PATHIATTA, CHUNAR,
MIRZAPUR

विषय: M/S ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS), BHAGAUTI DEL. PATHIATTA, CHUNAR, MIRZAPUR. के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिराजित किये जाने के सम्बन्ध में।

महोदय

कृपया मा० इन्दौर हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश के अनुपालन के अनुक्रम में जगन्नाथ-मिर्जापुर में स्थापित 26 स्टोन क्रशर इकाईयों को पूर्व में राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1981 तथा संशोधित की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के अनुक्रम में आपकी स्टोन क्रशर इकाई का स्थानीय निरीक्षण क्षेत्रीय कार्यालय, सोनभद्र रतार से दिनांक 08.02.2024 को किया गया। क्षेत्रीय अधिकारी, सोनभद्र की निरीक्षण आख्यानुसार आपकी स्टोन क्रशर इकाई समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचालित है तथा इकाई द्वारा राज्य बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन नहीं किया जा रहा है।

क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 08.02.2024 द्वारा आपकी स्टोन क्रशर इकाई द्वारा समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचालित किये जाने तथा राज्य बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन नहीं किया जाने के कारण स्टोन क्रशर इकाई के विरुद्ध 113 दिनों का उत्पन्न अपघ्न हेतु रू० 6250/- प्रतिदिन की दर से कुल रू० 706250/- (रू० सात लाख छ हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिराजित किये जाने की सखुति की गयी है।

उपरोक्तानुसार सक्षम रतार से अनुमोदनोपरांत स्टोन क्रशर इकाई M/S ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS), BHAGAUTI DEL. PATHIATTA, CHUNAR, MIRZAPUR. पर रू० 706250/- (रू० सात लाख छ हजार दो सौ पचास मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिराजित किया जाता है तथा निर्दिष्ट किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गंगोत्री नगर, लखनऊ, स्थित बैंक के खाता संख्या-701502010002104 आई०ए०ए०ए० वगड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एव बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करे। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, मिर्जापुर को सूचनाएं एव आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयवधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी को साक्ष्य प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जाये।
3. लेखाधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि पर्यावरणीय क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण पुस्तक को उपलब्ध कराने का कष्ट करे।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

-12 V, Vibhuti Khand, Gomti Nagar,

Pin - 226010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.in

Website : www.uppcb.com

संजीव - 12 वा विभूति खण्ड, गंगोत्री नगर

संख्या - 226010

दूरभाष - 0522-2720828, 2720831

फैक्स - 0522-2720764, 2720676

ई-मेल - info@uppcb.in

वेबसाइट - www.uppcb.com



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0974/C-372/M2P/2024

दिनांक:-

Date: 05/11/2024

सेवा में,

मेसर्स आशिर्वाद स्टोन वर्क्स (पूर्वनाम-मेसर्स आशिर्वाद स्टोन वर्क्स),
ग्राम-भगौती देई, पोस्ट-पटिहट्टा, परगना-भगवत, तहसील-चुनार,
जनपद-मीरजापुर।

विषय:- आपके इकाई के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्र संख्या-H07234/C-2/NGT-67/24 दिनांक-19.02.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पत्र द्वारा आपकी इकाई के विरुद्ध रू० 7,06,250/- (सात लाख छः हजार दो सौ पचास रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। उक्त के जमा किये जाने सम्बन्धी सूचना इस कार्यालय को उपलब्ध नहीं है।

उपरोक्तानुसार आपको निर्देशित किया जाता है कि इकाई के विरुद्ध जारी पर्यावरणीय क्षतिपूर्ति रू० 706250/- की धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड के निर्धारित बैंक के खाता संख्या में जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें, अन्यथा की दशा में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही हेतु पत्र अग्रसारित कर दिया जायेगा, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

संलग्नक:-यथोपरि।

भवदीय,

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी
etc.

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, मीरजापुर को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
etc.

I. INTRODUCTION

REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, SONBHADRA

**Proposed action plan**

Regarding utilization of environmental compensation deposited

for protection and improvement of environment

in the vicinity of/area surrounding the

stone crushing units operational in

district, Mirzapur.

- j) **Site analysis:** Consider ecological conditions, biodiversity, and potential challenges.
- k) **Identify past projects:** Analyze the successes and challenges of past projects in the area.
- l) **Choose restoration techniques:** Consider techniques like tree planting, agro forestry, or farmer-managed natural regeneration.
- m) **Set objectives:** Create a project plan with milestones, timelines, and details about the project.
- n) **Develop a budget:** Create a realistic budget that accounts for all aspects of the restoration process.
- o) **Monitor and evaluate:** Use tools and strategies to monitor and evaluate the restoration program.

- As plants are universal sink for air pollutants, they trap the carbon dioxide and store it within them as reserve food material. Plants being the initial acceptors of air pollutants act as a scavenger to the pollutants.
- Leaves provide surface area for impingement, absorption and adsorption of air pollutants as well settlement for dust particles in the atmosphere equally.
- While selecting the species for pollution control important characteristics that should be considered like plants should be evergreen, large leaved, rough bark, indigenous, ecologically compatible, low water requirement, minimum care, high absorption of pollutants, resistant pollutants, agro-climatic suitability, height and spread, canopy architecture, growth rate and habit (straight undivided trunk), aesthetic effect (foliage, conspicuous and attractive flower colour), pollution tolerance and dust scavenging capacity.

Recommended Species based on Geological Factors of Various Areas

(As per Schedule II-A of U.P.P.C.B. O.M Dated 16.02.2018)

(11-अ) क्षेत्र आधारित वृक्षों की प्रजातियाँ:-

| क्षेत्र | वृक्ष की प्रजातियाँ |
|---------------------------------|---------------------------------------------------------------------------------------------------------------------------|
| ऊसर क्षेत्र | बबूल, सुबबूल, कंजी, सिरस, अर्जुन, टाक, शीशम, आवला, जगल जलेबी, गेर, अकंसिया औरिकुलोफॉर्मिस, कैजूराइना, प्रोसोपिस। |
| वीहड़ क्षेत्र | शीशम, नीम, आवला, सिरस, बांस, कंजी, महुआ, बेल, सहजन, पापडी। |
| खादर-खोला क्षेत्र | शीशम, अर्जुन, कठसागौन, कैजूरीना, बकैन, जामुन, खैर, विलायती बबूल, कालासिरस, सुबबूल, सहजन। |
| विन्ध्य क्षेत्र | महुआ, सिरस, बेल, जामुन, गहेडा, आवला, हमली, पीपल, तरगद, बिलबिल, कंधा, शीठा, अकंसिया औरिकुलोफॉर्मिस, कंसिया स्यामिया, सहजन। |
| तराई एवं गंगा के मैदानी क्षेत्र | शीशम, सागौन, सिरस, खैर, अर्जुन, जामुन, सहजन। |

Green Belt Rules

- Ensure survival of plan
- Plants of min. 8-10 foot height to be planted under Green Belt Plan
- Ensure proper safety of Green Belt by wires/fencing
- Ensure watering and manures required for growth of plants
- watering of plants to be done from treated discharged water

Some Trees Selected/Proposed for Green Belt as per APTI score and UPPCB Norms

| Scientific Name | Local Name | Effective in control of | No. of Trees |
|------------------------------|------------|-------------------------------|--------------|
| <i>Azadirachta indica</i> | Neem | Dust, air and noise pollution | 80 |
| <i>Bauhinia variegata</i> | Kachnar | Air pollution | 80 |
| <i>Tamarindus indica</i> | Imli | Air pollution | 80 |
| <i>Zizyphusm auritiana</i> | Ber | Air pollution | 80 |
| <i>Aegle marmelos*</i> | Bel | Air and noise pollution | 80 |
| <i>Polyalthia longifolia</i> | Ashok | Dust, Air pollution | 80 |
| <i>Ficus glomerata*</i> | Guler | Dust and Noise pollution | 88 |
| Total Plants | | | 568 |
| * Sensitive w.r.t APTI index | | | |

OA No 453 of 2024 ,OA No 468 of 2024 ,OA No. 447 of 2024m And OA No. 457 of 2024
Sampurna Nand Case

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: gigicgeorge.adv42@yahoo.in; sharma.ajit@gmail.com

Date: Sunday, November 10, 2024 at 12:19 PM GMT+5:30

Sir,

Pleazase find attached the Affidavit on behalf of the Respondent

With Regards,

(PRADEEP MISRA)



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